

(Interruptions)

MR. SPEAKER: Does not matter. If you have given a notice, I will consider it.

SHRI M. RAGHUMA REDDY: The Andhra Pradesh Assembly has constituted a House Committee.

MR. SPEAKER: Noting doing here. We cannot do it.

(Interruptions)

SHRI AJAY MUSHRAN (Jabalpur): Sir, we have been discussing drought for the past two days but many Members have not been able to participate.

[Translation]

MR. SPEAKER: I think we should have a special session of the Parliament for this. We have been discussing it for the last four days.

[English]

SHRI AJAY MUSHRAN: If you give two hours more for us to discuss drought today, some more Members can participate and then the Minister can reply.

(Interruptions)

PAPERS LAID ON THE TABLE

12.03 hrs.

Review on the working of and Annual Report of Kudremukh Iron Ore-Co. for 1986-87.

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(1) Review by the Government on the

working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1986-87.

(2) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 4601/87]

Report on the Progress made in Intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Railways

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): Sir, I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ended the 31st March, 1986. [Placed in Library. See No. LT 4602/87]

Notification under National Highways Act, 1956 and Final Audit Report on Accounts Kandla Dock Labour Board

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): Sir, I beg to lay on the Table—

(1) A copy of Notification No. S.O. 387 (E) (Hindi and English versions) published in Gazette of India dated the 14th April, 1987 declaring the highway starting from its junction near Kuwarital on National Highway No. 37 and terminating near Tezpur on National Highway No. 52 in Assam to be a National Highway under section 10 of the National Highways Act, 1956. [Placed in Library. See No. LT 4603/87]

(2) A copy of the * Final Audit Report

* The Annual Report, Audited Accounts and the Audit Report were laid on the Table on 4th December, 1986.

(Hindi and English versions) on the Accounts of the Kandla Dock Labour Board, for the year 1985-86.

- (3) A statement (Hindi and English versions) explaining the circumstances and reasons for laying the Final Audit Report. [Placed in Library. See No. LT 4604/87]

Notifications under Mines and Minerals (Regulation and Development) Act, 1957 and a copy of the report of the Controller and Auditor General of India for 1986 Union Government (Commercial) Pt. IV - Bharat Coal Mines Ltd.

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAMDULARI SINHA): Sir, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:-

- (i) S.O.445 (E) published in Gazette of India dated the 28th April, 1987 containing Order directing that powers under clause (b) of sub-section (2) of section 5 of the Mines and Minerals (Regulation and Development) Act, 1957 shall also be exercised by the Controller General, Chief Controller of Mines, Controller of Mines and the Regional Controller of Mines of Indian Bureau of Mines.

- (ii) S.O. 446 (E) published in Gazette of India dated the 28th April, 1987 containing Order authorising all the State Governments and Union Territory Administrations to exercise powers vested in the Central Government under sub-section (4) of section 21 of the Mines and

Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT 4605/87]

- (iii) G.S.R. 458 (E) published in Gazette of India dated the 5th May, 1987 making certain amendments to the Second Schedule and Third Schedule to the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT 4606/87]

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part IV Bharat Gold Mines Limited, Under article 151 (1) of the Constitution. [Placed in Library. See No. LT 4607/87]

12.04 hrs.

PARLIAMENTARY COMMITTEES

Summary of Work

[English]

SECRETARY-GENERAL: I beg to lay on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees)- Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1986 to 31 May, 1987.

[English]

SHRI AJAY MUSHRAN (Jabalpur): You are supreme, Sir.

MR. SPEAKER: I do not know.

SHRI SRIBALLAV PANIGRAHI (Bhu-